

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/116/(IB)/2017
NAME OF THE PETITIONER(S) : AMALAGAMATIONS REPCO LTD
NAME OF THE RESPONDENT(S) : VISUWAM AUTO SPARES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. R. VIDHYASITANKAR R. ASHOK KUMAR	Counsel For Respondent	[Signature]
2. A. Vidyas. For M/s. King & Parkridge	Counsel for Petitioner	[Signature]

ORDER

Counsel representing both the parties are present. Counsel for petitioner submitted that the Adjudicating Authority has passed an order in CP 546/IB/2017 appointing an IRP and the proceedings are initiated. Copy of the order has already been forwarded to the Insolvency Professional and moratorium was declared. Counsel for petitioner prayed time for placing the said order. Put up on 21.08.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy)
Member (Judicial)